

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:1  
ANSWERED ON:05.12.2013  
UTILISATION OF FUNDS UNDER MGNREGS  
Kanubhai Patel Jayshreeben;Rao Shri Nama Nageswara

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the total funds released and utilised under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and the current year, State, UT and year-wise;
- (b) whether the assets created under the MGNREGS are commensurate with the funds provided during the said period;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether some cases of irregularities/misappropriation of funds under MGNREGS have come to the notice of the Government; and
- (e) if so, the details thereof during each of the last three years and the current year and the reaction of the Government thereto along with the corrective measures taken by the Government to check such irregularities in future?

**Answer**

MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH)

(a)to(e): A statement is laid on the Table of the House.

Statement as referred to in reply to parts (a) to (e) of Lok Sabha Starred Question No. 1 for answer on 05.12.2013.

(a): The total amount released and utilised by the States/UTs under Mahatma Gandhi Employment Guarantee Scheme (MGNREGS) during the last three years and the current year is indicated in Annexure -I.

(b)&(c): The assets created under the programme are largely commensurate with the expenditure. Wherever there are aberrations, they are dealt with by the State Governments as per their disciplinary procedure. The Ministry of Rural Development has been engaging with the States emphasizing the need to giving utmost importance to the quality of the assets created, in accordance with the provisions of the Act as in Para 2 and Para 7 of the Schedule I. The category-wise assets taken up in 2012-13 are given in Annexure II.

(d)&(e): As per data reported, out of a total 15,316 complaints received so far regarding implementation of the programme covering various irregularities, 5,456 complaints have been enquired into and final action has been taken. In 24 cases, action has been initiated and is in progress. The balance 9,836 cases are pending for action with the State Governments, details of which are given in Annexure-III. The Ministry of Rural Development has been constantly following up with the State Governments for taking action on all complaints in accordance with the instructions contained in the Standard Operating Procedure (SOP).